

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

CIRCUIT COURT AT GWALIOR

Original Application No. 676 of 2002

Gwalior, this the 22nd day of April 2003

Hon'ble Shri R.K. Upadhyaya -- Member (Admnv.).
Hon'ble Shri J.K. Kaushik -- Member (Judicial).

Varun Singh Yadav, S/o. Shri
Jagdish Singh Yadav, Aged 22
years, Occupation - Housewife,
R/o. M-262, Madhav Nagar,
Gwalior (M.P.).

... Applicant

(By Advocate - Shri Akshay Jain)

V e r s u s

1. Union of India, Through -
Secretary, Department of Personal,
Public Grievances & Pension, III
Floor, Loknayak Bhawan, New
Delhi - 110003.

2. Controller & Auditor General of
India, Safdarjang Road, New Delhi.

3. Accountant General (A&E)-I,
A.G. Office, Jhansi Road,
Gwalior (M.P.).

4. Accountant General (A&E)-II,
A.G. Office, Jhansi Road,
Gwalior, (M.P.).

... Respondents

O R D E R (Oral)

By R.K. Upadhyaya, Member (Admnv.) :-

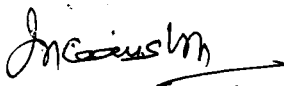
The present application has been filed seeking a direction to the respondents for compassionate appointment of the applicant. It is stated by the applicant that his father Shri Jagdish Singh Yadav alongwith his jeep and driver were taken away by three unknown persons from Gwalior Bus Stand on 04/07/1998 and thereafter he is no longer


Crin Singh

traceable. It is further stated by the applicant that FIR was registered on 18/07/1998 in this regard, but his father could not be traced so far. It is claimed by the learned counsel of the applicant that in terms of directions contained in Government of India, Office Memorandum dated 31/10/1997 (Annexure A/6) the applicant should have been appointed on compassionate ground as he was eligible for such an appointment. The learned counsel further states that several representations have been made to the respondents, but no final decision has been taken in this regard so far.

2. After hearing the learned counsel of the applicant and after perusal of the material available in the records, we are of the view that ends of justice will be met if the respondents decide the pending representation of the applicant expeditiously. Therefore without expressing any opinion on the merits of the claim of the applicant, the respondent No. 3 is directed to decide the representation of the applicant for compassionate appointment by a reasoned order under intimation to the applicant within a period of two months from the date of receipt of the copy of this order alongwith the copy of this original application.


3. In view of our direction in the preceding paragraph this original application is disposed of at the admission stage itself.


(J.K. KAUSHIK)
MEMBER (J)


(R.K. UPADHYAYA)
MEMBER (A)

पृष्ठंकन सं ओ/व्या.....जबलपुर, दि.....

पतिविरादि अथवा विवाह.....

- (1) सचिव, राज्य सरकार, जबलपुर
 - (2) अध्यक्ष, जिला न्यायालय, जबलपुर
 - (3) प्रत्यक्षी श्री/श्रीमती/वृ..... के कार्यालय Akshay Jain, Hudu.
 - (4) न्यायाधीश, कोषागार, जबलपुर Res. No 3
- सूचना एवं आवश्यक कार्रवाई हेतु 


5/5/07

"SA"